

**CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi**

OA No.1534/2016

New Delhi, this the 14th day of November, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

1. DTC Pensioners' Welfare Forum (Regd.)
Having its registered Office at
160 -B, Pocket C Siddhartha Extn.
New Delhi – 110 014
Through its duly elected Secretary
Shri Ishar Singh
S/o Late Shri Fateh Singh
Aged about 92 years
R/o 160-B, Pocket C,
Siddhartha Extn.
New Delhi – 110 014.
2. Mr. Raj Singh
Aged about 63 years
S/o Late Shri Janki Prasad
H.No.1092/13, Vijay Nagar
Gali No.1, Balor Road
Bahadurgarh, Distt. Jhajjar (Haryana).
3. Shri Raja Ram Tyagi
Aged about 72 years
S/o Late Shri Fateh Chand
G-122, DTC Colony
Hari Nagar, New Delhi – 110 064.
(All applicants are retired) ... Applicants

(By Advocate:Shri S.M.Arif)

VERSUS

1. Delhi Transport Corporation
Through its Managing Director
I.P.Estate, New Delhi – 110 002.

2. Govt. of N.C.T.
Through Principal Secretary
(Finance) Delhi Secretariat
I.P.Estate, New Delhi – 110 022.
3. Secretary-cum-Commissioner (Transport)
5/9, Underhill Road
Delhi – 110 054.
4. Lieutenant Governor of Delhi
Raj Niwas, through its Secretary
Delhi – 110 006. ... Respondents

(By Advocate:Shri Anurag Sharma for Ms. Ruchira Gupta)

O R D E R (Oral)

At the outset, learned counsel for the applicants Shri S.M.Arif stated that reliefs prayed for have been granted by the respondents except the relief claimed at Sl. No.V of the OA i.e. benefit of commutation to all the employees/workers retired after May, 2013.

2. He produced before the Bench a copy of order dated 14.11.2018 of the respondents, which reads as under :-

"Delhi Transport Corporation
Pension Cell, I.P. Estate
New Delhi

No.PC/Union/2018/967

Dated 14.11.2018

Please refer to your letter No.PWF/14/2018 dated 05.11.2018 requesting there by the decision taken in regard to de-freezing of pensionary benefits & payment on account of de-freezing.

In this connection, it is stated that DTC Board vide his Resolution No.44/2018 has decided now to defreeze the pensionary benefits to DTC Pensioners. After above decision of DTC Board & approval of the Government/MD, DTC, pension for the month of September, 2018 onwards is being released to all the Pensioners in accordance with 7th Pay Commission Report. Also, increased Medical Allowance from

Rs.300/- to Rs.500/- is being given to all the Pensioners along with monthly pension of September, 2018 onwards.

Further, it is stated that arrear on account of enhanced DA, Medical Allowance, 7th Pay Commission Report etc. to all the Pensioners will be released shortly/in the prescribed time limit as resolved by the Board. Photocopy of DTC Board Resolution is enclosed.

Dy. Mgr. (Pension)"

3. Learned proxy counsel for the respondents, Shri Anurag Sharma stated that the respondents have already accorded approval for de-freezing the pensionary benefits to DTC pensioners vide Resolution dated 26.10.2018. After consideration, their demands have been accepted in entirety. As far as the commutation of pension and arrears on account of recommendation of 7th Pay Commission is concerned, he submitted that the same are under consideration and will be decided shortly.

4. In view of the overall facts of the case, since the respondents have already granted the reliefs claimed by the applicant, the OA is disposed of with a direction to the respondents to give benefit of commutation of pension to the employees/workers as due to them under law. They are also directed to calculate the arrears accruing to the applicants on account of enhanced DA/Medical Allowance/7th Pay Commission etc. expeditiously. This exercise may be completed not later than two months from the date of receipt of a certified copy of this

order. In case any grievance still survives, the petitioners are at liberty to approach the appropriate forum as per law. The OA is disposed of with these directions. No costs.

**(Praveen Mahajan)
Member (A)**

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